

CUSTOMS, EXCISE & SERVICE TAX APPELLATE TRIBUNAL
38, MG Marg Civil Lines, Old Red Building, Allahabad-211001
Regional Branch, Allahabad

Dated: 27/12/2017

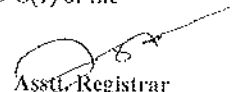
To

Appellant as per address in table below

Respondent as per address in table below

Final Order No. A/71918-71919/2017-EX(DB) dated 06/12/2017

I am directed to transmit herewith a certified copy of order passed by the Tribunal under section 35-C(1) of the Central Excise and Salt Act, 1944.


 Asstt. Registrar

Application	Appeal	Name and Address of Appellant
1	E/2325/2009	SAMTEL COLOR LTD. VILLAGE CHHAPPRAULA, TEHSIL DADRI, DISTRICT GAUTAM BUDH NAGAR (U.P.)
2	E/2326/2009	MR. BHARAT GUPTA, C/O M/S SAMTEL COLOR LTD. VILLAGE CHHAPPRAULA, TEHSIL DADRI, DISTRICT GAUTAM BUDH NAGAR (U.P.)

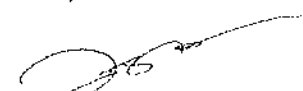
Name and Address of Respondent

3	-C.C.E. GHAZIABAD C.G. O. Complex-II, Kamla Nehru Nagar, Ghaziabad 201302
4	-C.C.E. GHAZIABAD C.G. O. Complex-II, Kamla Nehru Nagar, Ghaziabad 201302

Other Appellants and Respondents as per Annexure

Copy To

- 5 Bar Association, CESTAT, Allahabad
- 6 Director Publications, Customs, Excise. I.P. Estate, Delhi
- 7 M/s Centax Publications Pvt. Ltd., 1512-B, Bhishm Pitamah Marg, Opp ICICI Bank of Defence Colony New Delhi-3
- 8 Company Law Institute of India Pvt. Ltd., No.2 (old no.36), Vaidhyaram Street, T. Nagar, Chennai-17
- 9 Taxmann Allied Service Pvt. Ltd., 59/32, New Rohtak Road, New Delhi-110005
- 10 LAWCRUX Advisors Pvt. Ltd., LAW House, 1-8, Sector-10, Faridabad 121003 (Haryana)
- 11 TaxIndiaOnline.com Pvt. Ltd., 2nd Floor, Vasant Arcade, Vasant Kunj, New Delhi - 110070
- 12 Mark Professional Services Pvt. Ltd., 108, Everest Block, Aditya Enclave, Hyderabad - 38
- 13 The ICFAI society, 52, Nagarjuna Hill, Punjagutta Hyderabad.-500082
- 14 M/S Knowledge Processing Pvt. Ltd.(taxmanagementindia.com),FF-19,1st Floor,Cross River Mall,CBD Ground,Near Karkardooma Court,Delhi-110032
- 15 C.D.R.
- 16 Office Copy
- 17 Second Folder Copy
- 18 Guard File


 Asstt. Registrar

IN THE CUSTOMS, EXCISE & SERVICE TAX APPELLATE
TRIBUNAL
REGIONAL BENCH : ALLAHABAD
COURT No. 1

APPEAL Nos.E/2325-2326/2009-EX[DB]

(Arising out of Order-in-Original No. 03/Commissioner/GZB/2009 dated 12/05/2009 passed by Commissioner of Customs & Central Excise, Ghaziabad)

M/s Samtel Color Ltd., &

Mr. Bharat Gupta,

Appellants

Vs.

Commissioner of Central Excise, Ghaziabad

Respondent

Appearance:

Absent on call,
Shri Pradeep Kumar Dubey, Supdt (AR),

for Appellants
for Respondent

CORAM:

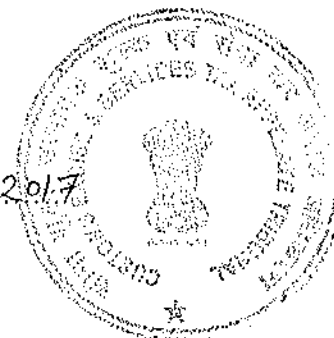
Hon'ble Mr. Anil Choudhary, Member (Judicial)

Hon'ble Mr. Anil G. Shakkarwar, Member (Technical)

Date of Hearing : 06/12/2017
Date of Decision : 06/12/2017

FINAL ORDER NOS. ~~71218-71219/2017~~

Per: Anil Choudhary



The present appeals are filed by the assessee against the imposition of penalties imposed vide the common impugned order.

2. On matter being called, neither anybody appeared nor is there any adjournment request in spite of notice of hearing, the notices of hearing have been ^{earlier} returned undelivered by the Postal Department with the remark that on the address,

appellant is not available, We also tried to serve notices *for* through the Jurisdictional Commissionerate but the service report is not received. Under these circumstances, there being no intimation filed regarding change of address in the registry of this Tribunal, it appears that the appellants are no more interested in pursuing the appeals.

3. Accordingly, these appeals are dismissed for non-prosecution.

(Dictated in Court)

-Sd/-

(ANIL G. SHAKKARWAR)

Member (TECHNICAL)

akp

-Sd/-

(ANIL CHOUDHARY)

Member(JUDICIAL)

प्रमाणित प्रतिलिपि (True Copy)

राज्यपाल कार्यालय/Asst. P. Officer

सोनीगढ़, रायचूर, एम.जी. मार्ग

अपील अधिकरण (A.P.E.S.T.A.T.)

38, एम.जी.मार्ग, इलाहाबाद-211001

38, M. G. MARG, ALLAHABAD-211001

